



The Orissa Gazette

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No. 9. CUTTACK, FRIDAY, MARCH 3, 1939.

Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART VII. Advertisements and Notices, etc.

THE ORISSA GAZETTE.

NOTICE.

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No. of Parts.	Annual Subscription		Annual Subscription
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	Rs. a. p.
Full page per issue	20 0 0
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Applications for the Gazette should be addressed to "The Publisher of *The Orissa Gazette*, Cuttack",

and must be accompanied by a remittance—unless the applicant desires that the Gazette should be sent by value-payable post in which case in addition to the ordinary postage the usual charge for postal commission will be made.

Applications for the supply of the Gazette on "The Public Service" should be addressed to the Secretary to the Government of Orissa, Home, Revenue and Finance Departments, Cuttack.

Complaints regarding non-receipt of any number of the Gazette should be forwarded within a week after the date on which it is due.

All subscriptions are payable in advance and may be paid annually, half-yearly or quarterly on or before the 1st January, 1st April, 1st July or 1st October.

Subscribers will please note that their Gazette will be stopped at the expiry of the period subscribed for unless the order distinctly states that it is to be continued until further instructions.

All notifications and other matters intended for publication in *The Orissa Gazette* should reach the Publisher's Office on the preceding Wednesday to ensure appearance in that week's Gazette.

V. M. MONEY,

Publisher, The Orissa Gazette.

NOTICE.

The Proceedings of the Orissa Advisory Council printed in separate pamphlet form, are available for sale at the office of the Press Officer, Secretariat, Cuttack.

	Rs. as p.
Price of single copy .. .	0 4 0

NOTICE.

The Proceedings of the Orissa Legislative Assembly, printed in separate pamphlet form, are available for sale at the office of the Press Officer, Secretariat, Cuttack.

	Rs.	as.	p.
Annual subscription ..	14	0	0
Price of single copy ..	0	5	0

NOTICE

Is hereby given that the undermentioned item will be sold by public auction at Public Works Department Workshops, Koraput, on 15th March 1939, commencing at 3 P.M.

“One Steam Engine Portable of the following description” :—

Makers—Richard Garrett & Sons, England.

Type—Locotype Boiler, single cylinder Engine.

Working pressure—140 lbs. per square inch.

Mountings—Complete with all mountings.

Present condition—In working order.

CONDITIONS OF SALE.

1. Intending bidders should deposit a sum of Rs. 100 and the amounts of the unsuccessful bidders will be returned immediately after the sale.

2. No person (whether private or public official) shall bid unless prepared to pay an advance of nothing under 25 per cent of the purchase amount no sooner the bid is knocked down.

3. The highest bidder shall be the purchaser, and if any dispute arises the article shall be resold.

4. The article shall not be removed until the full amount of the purchase money has been paid.

5. The article shall be removed within a fortnight from the date of receipt of the order of confirmation of the sale by the Chief Engineer, Orissa; otherwise it will be resold at the risk of the purchaser and the advance forfeited.

6. Persons binding at the sale may be required to state whether they bid on their own account or as agents, and in the latter case to deposit a written authority from their principals, otherwise their bids may be rejected.

C. M. BENNETT,
Executive Engineer,
Koraput Division.

KORAPUT: 20th February 1939.

IN THE COURT OF THE MUNSIF,
BALASORE.

O. S. NO. 460 OF 1938.

Chowdhury Raghunath Das Mohapatra and
others—*Plaintiffs*,

versus

Surendra Nath Misra and others—
Defendants.

Take notice that the abovenamed plaintiffs have filed the abovemented suit for declaration of their exclusive Nishas right to 0.05 acre of land covered by estate partition plot no 1571/1918 corresponding to the Northern 06 acre land out of Revision plot no. 1572 and last Settlement plot no. 1452, recorded by mistake as public land. The suit has been fixed for 17th March 1939. Anybody having any right to it may appear and contest.

B. C. DAS,

Munsif.

BALASORE: 23rd February 1939.

WANTED

A qualified compounder for the Chhendipada Dispensary in the Angul subdivision of this district in the scale of Rs. 20—1—40.

Applications stating age and previous experience, if any, should reach the undersigned on or before the 18th March 1939.

None need apply who is not an Oriya or domiciled in the Province of Orissa.

Cauvassing in any form will disqualify the applicant.

P. L. O'NEILL, MAJOR, I.M.S.,
Civil Surgeon, Cuttack.

CUTTACK: 25th February 1939.

[3—1—17.2-1939].

WANTED

A temporary (up to the 31st March 1940) Fieldman Overseer in Orissa Rice Research Scheme on Rs. 52—3—85. Candidates must possess a Degree in Agriculture. Apply before the 15th March 1939 to the Director of Development, Orissa, Cuttack, stating qualifications, experience, age, province of origin and enclosing copies of certificates and testimonials.

S. N. MOZUMDAR,

Director of Development, Orissa.

CUTTACK: 25th February 1939.

[2—1—10-3-1939.]

ELECTRIC LICENCE.

It is hereby notified that Messrs. G. Brahmayya, P. Ramakrishnayya, A. Jayarama Choudari, carrying on business in partnership under the name and style of The Elemec Engineering Co., Vizianagram, through their agent, Mr. A. Jayarama Choudari, Kottapetta, Vizianagram, have applied to the Government of Orissa for a licence under the Indian Electricity Act to supply electric energy to the municipal area of Parlakimedi town under the terms of the following draft licence:—

THE PARLAKIMEDI ELECTRIC LICENCE, 1939.

Licence for the supply of electric energy granted by the Government of Orissa under the Indian Electricity Act, 1910 (Act IX of 1910).

LICENCE.

Licence is hereby granted to Messrs. G. Brahmayya, P. Ramakrishnayya and A. Jayarama Choudari, carrying on business in partnership under the name and style of The Elemec Engineering Company, Kottapeta, Vizianagram, to supply electric energy in the municipal area of Parlakimedi with the powers and upon the terms and conditions all specified below:—

SHORT TITLE.

2. The licence may be cited as "The Parlakimedi Electric Licence, 1939".

INTERPRETATION.

3. The several words, terms and expressions to which by the Indian Electricity Act, 1910, or by the rules thereunder meanings are assigned shall have in this licence the same respective meanings provided that in this licence—

(1) "The Act" shall mean the Indian Electricity Act, 1910, and the statutory modification thereof.

(2) The expression the licensees shall mean and include the said Messrs. G. Brahmayya, P. Ramakrishnayya, A. Jayarama Choudari carrying on business under the name and style of The Elemec Engineering Company, Kottapeta, Vizianagram, and their permitted assigns.

(3) The expression "Government" shall mean and include the Government of Orissa.

(4) The expression "Deposited Map" shall mean the plan of the area of supply hereinafter specified which has been deposited with the Government in pursuance of the rules under the Act which plan is signed for the purpose of identification by the Secretary to the Government in the Public Works Department and by the applicants under the name and style of The Elemec Engineering Company, Kottapeta, Vizianagram.

(5) The term "Unit" shall mean the quantity of energy equivalent to a current of 1,000 amperes flowing under an electromotive force of one volt during one hour.

SECURITY.

4. (1) The period within which under clause (a) of the Schedule to the Act, the licensees shall show to the satisfaction that they are in a position fully and efficiently to discharge the duties and obligations imposed upon them shall be six months.

(2) The period within which under the clause (b) of the Schedule to the Act, the licensees shall deposit or secure such sum as therein mentioned and the sum so to be deposited or secured shall be six months and Rs. 3,000 (Rupees three thousand) respectively.

AREA OF SUPPLY.

5. The area above referred to within which the supply of energy is authorised by the licence (the area of supply under the Act) is the whole of the area of the Parlakimedi Municipality as it exists at the commencement of this licence the boundaries whereof are delineated in the deposited map by thick black lines.

GENERATING STATION.

6. The licensees shall erect the generating station within the area of supply.

LIMITS WITHIN WHICH THE SUPPLY OF ENERGY SHALL BE COMPULSORY.

7. The work to be executed to the satisfaction of Government under the clause IV of the Schedule to the Act are the following:—

(1) Palace Street (from Palace to Rajah's College).

(2) Malayaputti Road (from Rajah's College to Rajah's Guest House).

(3) Sannyaya Nayudu's Street (from Junction of Palace Street to Municipal Office).

(4) Dola Tank Road (from Junction of Sannyaya Nayudu Street to Junction of Eradalavari Street).

(5) Patapatnam Road (from Junction of Hospital Road to Patnayak Tank).

(6) Patapatnam Road (from Junction of Malayaputti Road to Junction of Hospital Road).

(7) Santa Road (from Junction of Patapatnam Road to Junction of Railway Station Road).

(8) Magistrate Office Road (from Junction of Malayaputti Road to north to Junction of the same to south).

(9) Gundichavadi Road.

NATURE OF SUPPLY.

8. The system of supply which may be adopted for the supply of the electrical energy under the licence is the following :—

(1) A Medium pressure alternating current, three phase, four wire supply at a pressure at consumers' terminals of 400 volts between phases and 230 volts between phases and neutral, at a frequency of 50 complete periods per second.

(2) A high pressure alternating current 3 phase supply at pressure not exceeding 3,000 volts between phases, at a frequency of 50 complete periods per second :

Provided always that the licensees may from time to time with the previous consent in writing of Government and subject to such limitations and conditions as may be prescribed, adopt any other system of supply for the purpose of this licence.

(3) The feeders, distributing mains and service connections may be overhead or underground in whole or in part and shall be erected, constructed and maintained by the licensees in strict conformity with the Act and rules thereunder :

Provided that nothing in this licence shall authorise the licensee to use overhead mains at any high pressure without the previous sanction in writing of Government in each case and subject to any conditions or limitations which Government may direct.

LIMITS OF PRICE TO BE CHARGED FOR THE SUPPLY OF ENERGY.

9. The prices to be charged by the licensees for energy supplied shall not exceed the following maxima, namely :—

(a) Lights, fans and small apparatus of less than one H. P., six annas per unit.

(b) Heating and cooking connected to a separate circuit and separately metered, annas 2 per unit.

The above tariff is subject to a minimum monthly charge of Rs. 2-4-0 excluding meter rent.

(c) Power supplied to motors above one B. H. P., first one thousand unit 2 annas per unit.

For the next two thousand units $1\frac{1}{2}$ annas per unit, rest $1\frac{1}{4}$ annas per unit. The said charge is subject to a surcharge up to 25 per cent for power used during 5 P.M. to 11 P.M. and is subject to a monthly minimum charge of Rs. 3 per B. H. P. installed.

(d) For cinemas 3 annas per unit subject to a minimum consumption of 500 units per mensem.

(e) For Street lighting, 3 annas per unit.

Or in case of method of charge approved by Government in accordance with sub-sections (3) and (4) of section 23 of the Act, such maxima as the Government may fix approving the matter.

BREAKING UP OF STREETS, RAILWAYS, ETC.

10. The licensees are specially authorised to open any break up soil and payments of the following Railway or part of Railway, viz. :—

The Bengal-Nagpur Railway main lines within the area of supply.

PURCHASE OF UNDERTAKING.

11. (1) The option of purchase given by sub-section (1) of the section 7 of the Act shall be exercisable first on the expiry of 30 years from the date of the notification of this licence and on the expiry of every subsequent period of 10 years thereafter. The percentage of value to be determined, in accordance with and for the purposes of sub-section (1) of section 7 of the Act lands, buildings, works, materials, and plant of the licensees therein mentioned to be added under the second proviso of that sub-section to such value on account of compulsory purchase shall be 15 per cent.

(2) In accordance with clause (d) (ii) of sub-section (2) of section 3 of the Act, it is hereby declared that the generating station belonging to the licensees and to be used in connection with the undertaking shall form part of the undertaking for purpose of purchase under section 5 or section 7 of the Act.

REVOCATION OF LICENCE.

12. If the licensees fail to comply with the provisions of any of the clauses or parts of clauses of this licence then the licence may be revoked.

13 (1) In pursuance of clause (f) of sub-section (2) of section 3 of the Act it is hereby expressly declared that clause IV of the Schedule to the Act shall for the purpose of incorporation in this licence be varied as follows :—

For the existing words "three years" shall be substituted "two years".

(2) In pursuance of clause (f) of sub-section (2) of the section 3 of the Act it is hereby expressly declared that clause A (1) of the Schedule to the Act shall for the purpose of incorporation in this licence be varied as follows :—

For the existing words "two years and six months" shall be substituted "one and a half years".

(3) In pursuance of the clause (f) of sub-section (2) of section 3 of the Act it is hereby expressly declared that the first proviso to clause XI of the Schedule to the Act shall for the purpose of incorporation in this licence be varied as follows :—

For the existing words "seven years" shall be substituted "five years".

ASSIGNMENT OF LICENCE.

14. At any time after the commencement of the licence, the licensees may assign this licence or transfer the whole of their undertaking in respect of which this licence is granted (including all lands, buildings, works, materials and plant of the licensees, to a company formed or to be formed and registered in the new Province of Orissa in British India, having authority to take over the licence and the said undertaking as the case may be and to exercise the powers and perform the obligations given to or imposed upon the licensees under this licence and the Act and the rules made under the Act and on such assignment or transfer the rights, powers and authorities, obligations and liabilities of the licensees shall be assigned and transferred to and shall be exercised by and shall attach to such company formed or to be formed as aforesaid:

Provided—

- (1) That a complete statement of the terms of the proposed assignment is placed before the Local Government and that no charge on account of premium or in the case of an undertaking not earning profits of good will shall be included in the terms of the assignment.
- (2) That no assignment shall be made without the previous consent in writing of the Local Government.

Copies of the deposited map and draft licence may be inspected at the office of the Elemec Engineering Company, Vizianagaram or at the offices of the Parlakimedi Municipality, District Board Office, Berhampore and District Collector, Berhampore and the copies of the draft licence may be had from the company on payment of Re. 1 per copy. Every local authority, company or person desirous of making representation to the Local Government with reference to the above draft licence may do so by letter addressed to the Electric Inspector, Bihar and Orissa, Patna, within 3 months of the date of the 1st issue of this advertisement in the Samaj, Cuttack.

A. JAYARAM CHOWDHURY,
*Agent, the Elemec Engineering
Company.*

WANTED

An Urdu mistress for the Ravenshaw Girls' School, Cuttack, in the Vernacular Teachers' Service on a provisional pay of Rs. 30 a month.

Qualifications required.—A senior trained mistress who is able to teach subjects through the medium of Urdu. Oriya Muhammadan or one domiciled in Orissa is preferred.

Applications with copies of testimonials should reach the undersigned not later than the 8th March 1939. Candidates should state their age, home district and previous experience, if any.

S. C. TRIPATHI,

Director of Public Instruction.

CUTTACK: 21st February 1939.

[2—2—3-3-1939.]

FEDERAL PUBLIC SERVICE COMMISSION.

ASSISTANT EDITOR.

Applications invited from British subjects of Indian domicile and subjects of Indian States who have secured the necessary declaration for a temporary Assistant Editorship for the Imperial Council of Agricultural Research. Pay Rs. 600—680. Age preferably not exceeding 45 years.

Qualifications: (a) Degree in Agriculture, Science or Economics, (b) Journalistic training and thorough command of English. (c) Experience in editing, and summarising agricultural, scientific, and economic information in non-technical language and writing original articles. (d) Knowledge of French and German and of some branch of agriculture or animal husbandry would be useful additional qualifications. Full details on application from Secretary, Federal Public Service Commission, Delhi, or the High Commissioner for India, London. Last date for receipt of applications, which must be on the prescribed form, accompanied by a treasury receipt for Rs. 7-8-0, 25th March 1939.

DELHI: 23rd February 1939.

WANTED.

Post.—A temporary Estimator-Draftsman-Tracer in the Public Health Branch on Rs. 50 per month.

Qualification.—Must be a passed Upper Subordinate and either native or domiciled in Orissa and below 25 years of age. Preference will be given to men having previous experience of the work in Public Health Branch of Engineering.

Applications with copies of certificates should reach the undersigned on or before the 10th March 1939.

S. N. CHAUDHURI,

*Executive Engineer, Southern
Division.*

CUTTACK: 25th February 1939.

[2—1—10-3-1939.]

NOTICE.

Notice is hereby given that Parts I and III of the Civil Records of the Agency Subordinate Judge's Court, Jeypore, detailed in the list hereunto annexed, will be destroyed after the expiry of three months from the date of publication of this notice, and that the parties who desire to take back the documents and exhibits filed in these cases should file their applications for return of all of them within the period prescribed.

G. MAHAPATRA,

Agency Subordinate Judge.

JEYPORE: 24th February 1939.

ବିଜ୍ଞାପନ I

ଏତଦ୍ୱାରା ସର୍ବସାଧାରଣଙ୍କୁ ଜଣାଇ ଦିଆ ଯାଉଛି ଯେ କମ୍ପ୍ୟୁଟର ଏଜେନ୍ସି ସର୍କାର୍‌ର ଏହି ବିଜ୍ଞାପନକୁ ହିସାବ ଭାବରେ ବ୍ୟବହାର ହୋଇଥିବା ମକଦ୍ଦମା ନମ୍ବରମାନଙ୍କର ସିଭିଲ ରେକର୍ଡ୍ ଗୁଡ଼ିକଙ୍କ ପ୍ରଥମ ଓ ତୃତୀୟ ଭାଗ ଏହି ବିଜ୍ଞାପନ ପ୍ରକାଶିତ ହେବା ତାରିଖଠାରୁ ତିନିମାସ ପରେ ବିନଷ୍ଟ କରାଯିବ । ସେହି ମକଦ୍ଦମାମାନଙ୍କରେ ନିକ୍ଷିପ୍ତ ହୋଇଥିବା ଦସ୍ତାବେଜ୍ ଗୁଡ଼ିକ ତତ୍ସମ୍ପର୍କୀୟ ପକ୍ଷମାନେ ସବବ ଫେରସ୍ତ ନେବାକୁ ଇଚ୍ଛା କରନ୍ତି, ଉକ୍ତ ନିର୍ଦ୍ଦାରିତ ସମୟ ମଧ୍ୟରେ ଦରଖାସ୍ତ କରି ଫେରସ୍ତ ନେଇ ପାରନ୍ତି ଏବଂ କୌଣସି ଦସ୍ତାବେଜ୍ ସଂରକ୍ଷଣ ପ୍ରତିଷ୍ଠା ପାଇଁ ଦରଖାସ୍ତ କରି ପାରନ୍ତି ।

G. MAHAPATRA,

ଏଜେନ୍ସି ସର୍କାର୍-ଜର୍ଜ୍ ।

କମ୍ପ୍ୟୁଟର : ଡା ୨୪-୨-୧୯୩୯ ।

Original Suits, Part I.

ଅସଲ (ମୌଲକ) ମକଦ୍ଦମାମାନଙ୍କର ପ୍ରଥମ ଭାଗ ।

- 1926—65.
- 1927—33, 34, 38.
- 1928—121, 174, 183.
- 1929—79.
- 1930—9, 50, 56, 107, 109, 180, 182, 183.
- 1931—3, 2, 13, 17, 19, 20, 31, 34, 35, 43, 55, 60, 72, 76, 79, 81 to 84, 86, 87, 91, 92, 95, 104, 106, 108, 109 to 112, 114 to 119.
- 1932—1 to 9, 12 to 18, 20 to 30, 32 to 41, 43, 44, 48, 49, 51 to 59, 63, 67, 70, 72, 74, 76 to 82, 84, 85, 87 to 92, 95 to 97, 101, 103, 105, 106, 115, 121, 122, 126, 128, 134, 133, 148 to 154, 157, 160 to 181.

Original Suits, Part III.

ଅସଲ (ମୌଲକ) ମକଦ୍ଦମାମାନଙ୍କର ତୃତୀୟ ଭାଗ ।

- 1928—132.
- 1929—98.
- 1930—100.

- 1931—81, 118.
- 1932—188.
- 1933—47, 52, 58.
- 1934—2, 5, 11, 14 to 17, 19 to 42, 44, 55, 59, 61, 66, 68, 69, 73, 78, 80, 87, 86 to 88, 90 and 91.
- 1935—2 to 4, 11 to 14, 17 to 21, 23 to 25, 27, 28, 30, 34 to 36, 40 to 42, 44, 45, 49, 55, 56, 62, 65.

Appeal Suits, Part I.

ଅପିଲ ଦାବୀମାନଙ୍କର ପ୍ରଥମ ଭାଗ ।

- 1929—23.
- 1931—12, 13, 15, 16.
- 1932—34.

Appeal Suits, Part III.

ଅପିଲ ଦାବୀମାନଙ୍କର ତୃତୀୟ ଭାଗ ।

- 1934—9, 11, 15 to 18, 21, 24 to 26.
- 1935—1, 2, 6 to 11, 15 to 18, 20, 22, 24, 26, 28, 30, 32, 39, 43, 45, 51.

Civil Miscellaneous Appeals, Part I.

ସିଭିଲ ମିଶେଲେନିଆସ୍ ଅପିଲ ଦାବୀମାନଙ୍କର ପ୍ରଥମ ଭାଗ ।

- 1932—1 to 3, 6 to 8.

Civil Miscellaneous Appeals, Part III.

ସିଭିଲ ମିଶେଲେନିଆସ୍ ଅପିଲ ଦାବୀମାନଙ୍କର ତୃତୀୟ ଭାଗ ।

- 1934—2.
- 1935—3, 5.

Second Appeals, Part III.

ଦ୍ୱିତୀୟ ଅପିଲ ଦାବୀମାନଙ୍କର ତୃତୀୟ ଭାଗ ।

- 1933—1.
- 1934—1, 2, 4, 5.

Compensation Cases, Part I.

- 1931—1, 6 to 19, 25 to 28, 36, 39, 41.
- 1932—1, 5, 7.

Compensation Cases, Part III.

- 1932—5, 26, 37.

Execution Petitions, Part I.

Fully satisfied and otherwise completed.

ଅମଲ ଦରଖାସ୍ତମାନଙ୍କର ପ୍ରଥମ ଭାଗ ।

- 1922—1, 2, 8.
- 1923—1, 3 to 6.
- 1924—2, 3, 6, 7, 11, 14, 15.
- 1925—1, 12.
- 1926—3.
- 1927—6.
- 1928—1, 3, 9, 15, 19.
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Execution Petitions, Part III.

ଅମଳ ଦରଖାସ୍ତମାନଙ୍କର ତୃତୀୟ ଭାଗ ।

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169, 170, 174, 177, 187, 190, 195.

1931—29, 55, 64, 68, 98.

1932—54, 70 to 74, 76 to 88, 90, 92 to 98,
100, 101, 103 to 111, 113, 115,
116, 118, 123, 124, 136.

1933—29, 31, 33, 35, 36, 40, 82, 90, 93, 98,
108, 120, 130, 136, 138, 148, 153.

1934—5, 8, 13, 38, 51, 55, 65, 66, 89, 98,
121, 125, 126, 132, 154.

1935—18, 32, 50 and 58.

G. MAHAPATRA,

Agency Subordinate Judge.

NOTICE.

1. Sealed tenders will be received up to 4 P.M. of 6th March 1939, by the Superintendent, General Hospital, Cuttack, for the supply of hospital food-stuffs as noted below in the prescribed form (available in the office of the above on application) with a stamped paper worth annas 8 for a period of one year from 1st April 1939 to 31st March 1940:—

*(1) Rice (coarse as well as fine) per md.

*(2) Dal per md.—

Mung	} Separate rate for each.
Masur	
Arhar	

(3) Vegetables per md. for combined vegetable—

(a) Potatoes $\frac{3}{4}$.

Other season vegetable $\frac{1}{4}$.

(b) Potatoes $\frac{1}{2}$.

Other season vegetable $\frac{1}{2}$.

*(4) Spices per md. (all combined)—

Corriander.

Ginger.

Anisced (*Jira*).

Black-pepper.

Red-pepper.

Gujrati.

Labanga.

Dalchini.

Postak.

*(5) Salt per md.

*(6) Suji per md.

*(7) Sugar per md. (white).

(8) Milk (cow's milk) per md.

*(9) Sago per md.

(10) Meat (goat's) per md.

(11) Loaf per dozen of 12 oz. size.

(12) Eggs per dozen.

*(13) Coal (dust free) per md.

(14) Fuel per 100 bundles.

*(15) Ghee per seer.

(16) Bedana each.

(17) Orange each.

(18) Grapes per seer.

*(19) Atta per md.

(20) Fish per seer (big size).

(21) Curd per seer.

*(22) Chuda per seer.

(23) Chicken each $\frac{1}{4}$ seer in weight.

(24) Lemon each.

(25) Green cocoanut each.

(26) Ripe plantain—5" each.

(27) Papaya $\frac{1}{2}$ seer in weight each.

(28) Cucumber each.

(29) Liver per md.

(30) Butter—seer.

(31) Lemonade per bottle (container to be returned).

(32) Pigeon each.

(33) Mutton per md.

(34) Bone for soup per md.

(35) Beef per md.

(36) Apple each.

(37) Soda Water (container to be returned) per bottle.

2. The rate for supplies of the above named articles should be quoted in standard weight.

3. Tenders must be accompanied with sealed samples of the items marked * in small white phials which will not be returned and for other supplies a full description of each article should be specified in the tenders as clearly as possible.

4. Each tender must be accompanied by a chalan for Rs. 100 deposited in the local treasury as earnest money under head XXVII—Medical which will on the date of acceptance be refunded to the tenderers whose tenders are not accepted.

5. A security deposit of Rs. 1,200 must be deposited by the person whose tender is accepted in the Postal Savings Bank Account pledged to the Superintendent, General Hospital, Cuttack, and the pass book should be submitted to the undersigned within seven days from the date of acceptance of the tender.

6. Tenders will be opened by the undersigned or by the responsible officer or officers authorised at 10-30 A.M. on 7th March 1939 in presence of the tenderers. They are required to attend the office on that day in the specified time.

7. When a tender is accepted a contract in the approved form should be executed.

8. The earnest money of the successful candidate will be forfeited in case he fails to deposit the security and sign the agreement within seven days from the date of acceptance of his tender.

9. The undersigned is not bound to accept the lowest offer.

P. L. O'NEILL, MAJOR, I.M.S.,

Supdt., General Hospital, Cuttack.

CUTTACK: 22nd February 1939.

[2-2-3-3-1939.]

WANTED

An Assistant Headmaster for the Phulbani Middle English School on a provisional scale of Rs. 65-4-2-105 in the lower division of the Subordinate Educational Service with a special pay of 20 per cent per month. Candidates belonging to the backward tribes with required qualifications will be given preference.

Applications stating particulars regarding educational qualifications, teaching experience, present age (date of birth to be specified) and home district should reach the undersigned on or before 10th March 1939. None need apply who is not an Oriya, or domiciled in the Province of Orissa.

H. MISRA,

*District Educational Officer,
Ganjam.*

BERHAMPORE: 26th February 1939.